

**Notifications of the Ministry of Finance**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, along with Explanatory Memoranda:—

- (1) G.S.R. 685 (E), dated the 12th July, 2016, publishing the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2016.
- (2) S.O. 2373 (E), dated the 12th July, 2016, declaring AH-7921 (3,4-dichloro-N-[1-(dimethylamino) cyclohexylmethyl] benzamide) to be a manufactured drug.
- (3) S.O. 2374 (E), dated the 12th July, 2016, making certain amendments in the list of psychotropic substances specified in the Schedule of the Narcotic Drugs and Psychotropic Substances Act, 1985 by inserting certain entries after serial number 110B and the entries relating thereto in the said Schedule.
- (4) S.O. 2375 (E), dated the 12th July, 2016, amending Notification No. S.O. 1055 (E), dated the 19th October, 2001, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (4) *See* No. L.T.5034/16/16]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—

- (1) S.O. 1588 (E), dated the 29th April, 2016, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (2) No. 64/2016-Customs (N.T.), dated the 5th May, 2016, determining the rate of exchange of conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 6th May, 2016.
- (3) S.O. 1772 (E), dated the 13th May, 2016, amending Notification No.

S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (4) No. 77/2016-Customs (N.T.), dated the 19th May, 2016, determining the rate of exchange of conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 20th May, 2016.
- (5) S.O. 1921 (E), dated the 31st May, 2016, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (6) No. 80/2016-Customs (N.T.), dated the 2nd June, 2016, determining the rate of exchange of conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 3rd June, 2016.
- (7) S.O. 2100 (E), dated the 14th June, 2016, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (8) S.O. 2117 (E), dated the 15th June, 2016, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (9) No. 87/2016-Customs (N.T.), dated the 16th June, 2016, determining the rate of exchange of conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 17th June, 2016.
- (10) No. 88/2016-Customs (N.T.), dated the 23rd June, 2016, amending Notification No. 87/2016-CUSTOMS (N.T.), dated the 16th June, 2016 *w.e.f.* 24th June, 2016, to substitute certain entries in the original Notification.
- (11) No. 89/2016-Customs (N.T.), dated the 24th June, 2016, amending Notification No. 87/2016- CUSTOMS (N.T.), dated the 16th June, 2016 *w.e.f.* 25th June, 2016, to substitute certain entries in the original Notification.
- (12) No. 91/2016-Customs (N.T.), dated the 29th June, 2016, amending Notification No. 87/2016- CUSTOMS (N.T.), dated the 16th June, 2016 *w.e.f.* 30th June, 2016, to substitute certain entries in the original Notification.
- (13) S.O. 2265 (E), dated the 30th June, 2016, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

(14) S.O. 2312 (E), dated the 5th July, 2016, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

(15) No. 96/2016-Customs (N.T.), dated the 6th July, 2016, determining the rate of exchange of conversion of certain foreign currencies into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 7th July, 2016.

[Placed in Library. For (1) to (15) *See* No. L.T.5033/16/16]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:—

(1) S.O. 637 (E), dated the 1st March, 2016, publishing the Income-tax (3rd Amendment) Rules, 2016.

(2) S.O. 650 (E), dated the 3rd March, 2016, publishing the Income-tax (4th Amendment) Rules, 2016.

(3) S.O. 1146 (E), dated the 17th March, 2016, publishing the Income-tax (6th Amendment) Rules, 2016.

(4) S.O. 1580 (E), dated the 28th April, 2016, publishing the Income-tax (10th Amendment) Rules, 2016.

(5) S.O. 1587 (E), dated the 29th April, 2016, publishing the Income-tax (11th Amendment) Rules, 2016.

(6) S.O. 1655 (E), dated the 5th May, 2016, publishing the Income-tax (12th Amendment) Rules, 2016.

(7) S.O. 1923 (E), dated the 31st May, 2016, publishing the Income-tax (13th Amendment) Rules, 2016.

(8) S.O. 2196 (E), dated the 24th June, 2016, publishing the Income-tax (17th Amendment) Rules, 2016.

[Placed in Library. For (1) to (8) *See* No. L.T.5030/16/16]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—

(1) G.S.R. 696 (E), dated the 14th July, 2016, amending Notification

No. G.S.R. 335 (E), dated the 4th May, 2012, to insert certain entries in the original Notification.

(2) G.S.R. 697 (E), dated the 14th July, 2016, amending Notification No. G.S.R. 284 (E), dated the 8th March, 2016, to substitute certain entries in the original Notification.

(3) G.S.R. 698 (E), dated the 14th July, 2016, Seeking to levy definitive anti-dumping duty on the imports of 'Plain Medium Density Fibre Board (MDF) having thickness of 6mm and above originating in or exported from Indonesia and Vietnam, for a period of five years from the date of publication of this Notification. [Placed in Library. For (1) to (3) See No. L.T.4965/16/16]

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (3) of Section 179 of the Finance Act, 2016, along with Explanatory Memoranda:—

(1) S.O. 1904 (E), dated the 27th May, 2016, notifying the 1st day of June, 2016 as the date on which Chapter VIII of the Finance Act, 2016 shall come into force. [Placed in Library. See No. L.T.5031/16/16]

(2) S.O. 1905 (E), dated the 27th May, 2016, publishing the Equalisation levy Rules, 2016. [Placed in Library. See No. L.T.5032/16/16]

#### **Notification of the Ministry of Home Affairs**

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदय, मैं आयुध अधिनियम, 1959 की धारा 44 की उप धारा (3) के अधीन आयुध नियमावली, 2016 को प्रकाशित करने वाली गृह मंत्रालय की अधिसूचना सं. सा.का.नि. 701(अ), दिनांक 15 जुलाई, 2016 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ। [Placed in Library. See No. L.T.4986/16/16]

#### **Reports and Accounts (2012-13, 2013-14) of the Indira Gandhi Rashtriya Uran Akademi, Fursatganj, Raebareli, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Uran Akademi, Fursatganj, Raebareli, Uttar Pradesh, for the year 2012-13, together with the Auditor's Report on the Accounts.